

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

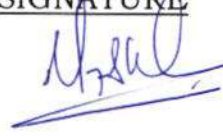

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Mangalsheti	company secretary in practice (for Petitioner)	
2.	Adv Akshay Pacharne i/b Adv. Deepak Deshpande	(for Respondent)	

**ORDER**

**T.C.P. No. 32/59,241-242/NCLT/MB/MAH/2016**

1. The Learned Representatives of both the sides are present.
2. The Respondent failed to execute the Undertaking given on the last occasion.
3. No Payment has been made. He has also failed to comply the directions of this Court. Again a costs of Rs. 10,000/- is imposed to be paid to the Petitioner.
4. The right to file the Reply by the Respondent is forfeited.
5. Since there is no possibility of any Amicable Settlement matter is now listed for Final Hearing on **23.02.2018 at 2.30 PM.**

sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

11.01.2018  
aah

sd/-

**M.K. SHRAWAT**  
Member (Judicial)